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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. No.61-A/560(6)/NCLT/AHM/2017(New)  
CA 347 of 2016 in C.P. No. 131/560(6)/NCLT/AHM/2016(Old)**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

Name of the Company: Abdul Wahab Durab Shah  
V/s.  
Faisal Abdul Gaffar Kapadia & Ors.

Section of the Companies Act: Sections 560(6) of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MANAN K. PANERI	ADVOCATE	APPLICANT	
2.	NAVIN K PAHWA	ADVOCATE	RESPONDENTS 1, 3	 For, NAVIN K PAHWA

**ORDER**

Learned Advocate Mr. Manan Paneri present for Applicant. Learned Advocate Mr. Navin Pahwa present for Respondents no. 1 to 3.

Applicant not issued notice to Registrar of Companies.

Applicant is directed to issue notice to the Registrar of Companies within one week and Registrar of Companies shall file reply if any within one week thereafter.

For hearing, list the matter on 08.08.2017 along with TP 61/2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 5th day of July, 2017.